## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HOLLYWOOD OPTICIANS PRIVATE LIMITED

	RELEVANT P.	ARTICULARS
1.	Name of corporate debtor	Hollywood Opticians Private Limited
2.	Date of incorporation of corporate debtor	09/07/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, India, under the Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33201MH2009PTC193958
5.	Address of the registered office and principal office (if any) of corporate debtor	B-607, BSEL Tech Park, Plot no. 39/5 & 39/5A, Sector 30-A, Vashi, Navi Mumbai, Maharashtra, India - 400705
6.	Insolvency commencement date in respect of corporate debtor	Order date-28.04.2020; Order uploaded on NCLT website on 06.05.2020; Certified copy made available on email by applicant on-27.5.2020; Due to COVID-19 pandemic lockdown, CIRP being commenced from the date of this notice on – 8.9.2020
7.	Estimated date of closure of insolvency resolution process	07/03 /2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Balkirshan Sharma Regn. No IPA-002/IP-N00045/2016-2017/10084
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 302, Om Apartment (3rd Floor), Plot No. 667 & 670, Sector-20, Nerul (W), Navi Mumbai - 400 706 Email ID – balkrishanassociates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 302, Om Apartment (3rd Floor), Plot No. 667 & 670, Sector-20, Nerul (W), Navi Mumbai - 400 706 Email ID – cirp.hopl@gmail.com
11.	Last date for submission of claims	22/09/2020 (calculated from the date of Form-A due to COVID-19 pandemic lockdown)
12.	Gasses of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and     (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hollywood Opticians Private Limited on 28/04/2020. Due to COVID-19 pandemic lockdown, CIRP being commenced from the date of this notice on -8.9.2020

The creditors of Hollywood Opticians Private Limited, are hereby called upon to submit their claims with proof on or before 22/09/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person or by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Navi Mumbai Date: 08.09.2020

Regn. No. 4RBI JRA-002/IP-V90045/2016-2017/10084

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